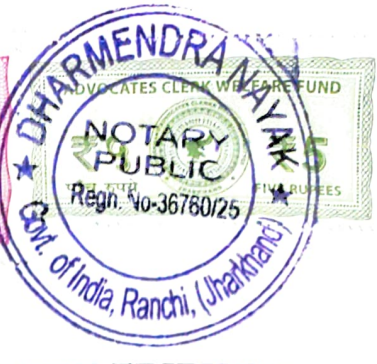
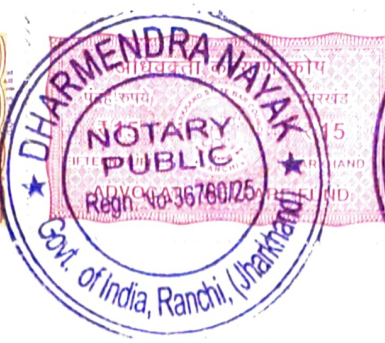
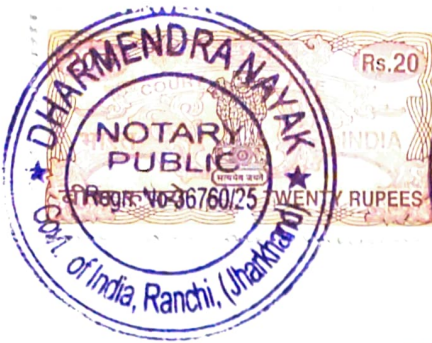




**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION No. 155 of 2025**

IN THE MATTER OF:-

Rajeev Kumar

.... Applicant

Versus

State of Jharkhand and Ors.

...Respondents

**COUNTER AFFIDAVIT ON BEHALF OF THE RESPONDENT NO.5
(JHARKHAND URBAN INFRASTRUCTURE DEVELOPMENT
COMPANY LTD.)**

I Vimal Toppo, S/o. Zakarias Toppo, , R/O. Shukri, Gumla, Jharkhand 835206 do hereby solemnly affirm and state as follows:

1. That I am presently working as Deputy General Manager (Building) in Jharkhand Urban Infrastructure Development Company Ltd. and am well acquainted with the facts and circumstances of the instant case.
2. That I am duly authorized and competent to swear and file this Counter Affidavit on behalf of JUIDCO, Respondent No. 5 herein, in the capacity of a responsible officer conversant with the facts and records of the case.

29 JUN 2026

Ref. No. 264 Date



3. That the contents of the Original Application (OA) filed by the Petitioner, unless specifically admitted hereinafter, are denied as vague, baseless, and not maintainable to the extent they are inconsistent with the facts stated herein. The Petitioner has been duly served with a copy of this Counter Affidavit. ✓
4. That the present OA pertains to alleged pollution of the Harmu River in Ranchi due to discharge of untreated sewage, solid waste, encroachments and non-functionality of Sewage Treatment Plants (STPs). JUIDCO is a Government of Jharkhand undertaking functioning under the Urban Development and Housing Department and was entrusted with execution of the project namely 'Rejuvenation and Conservation of Harmu River' for improvement of the river ecosystem and sewerage management infrastructure in Ranchi. ✓
5. That the project was awarded to M/s Eagle Infra India Ltd., Ulhasnagar, Thane, Maharashtra vide Agreement No. 06 (JUIDCO) dated 24.02.2015. Under the agreement, the scope of work included execution of the project infrastructure along with operation and maintenance of the created assets for a period of five years after completion of the capital works.
6. That the project was substantially completed and the Capital Expenditure (CAPEX) component was successfully commissioned on 31.10.2018. Thereafter, the executing agency continued Operation and Maintenance (O&M) of the project facilities, including the STPs, for the stipulated contractual period up to 31.10.2023. ✓



7. That after successful completion of the contractual O&M period on 31.10.2023, the agency completed its contractual obligations under the agreement.
8. That following completion of the contractual O&M period, JUIDCO remained actively engaged with Ranchi Municipal Corporation and other concerned for ensuring seamless transition of the project assets and continuity of operation of the sewerage treatment infrastructure created under the project.
9. That Ranchi Municipal Corporation, being the Urban Local Body responsible for municipal services within its jurisdiction, has been continuously coordinating with JUIDCO and the Urban Development & Housing Department for operationalization and long-term management of the facilities created under the project.
10. That On 18.03.2026, meeting was convened with officials from Ranchi municipal corporation (RMC) and JUIDCO Ltd. wherein it was agreed that electricity connections be provided to all sewerage treatment plants (STPs) at the earliest and all STPs will be made operational and further RMC agreed to take over and assume responsibility for the STPs after the completion of electrical maintenance and the formal handover process.
11. That during the said meeting, directions were issued for early restoration and provision of electricity connections to the STPs and for expediting the process of operational takeover of the facilities by Ranchi Municipal Corporation after completion of the requisite formalities.

12. That pursuant to the aforesaid directions, coordinated efforts have been undertaken by all concerned authorities and substantial progress has been



achieved towards restoration of electrical systems and operational readiness of the treatment facilities.

13. That vide letter no.2491, dt.18.06.2026, request had been made to the Ranchi Municipal Corporation for completing the project transfer process without delay, as the total STPs have become operational.

14. That as per the latest status available with JUIDCO, the following STPs established under the project are presently operational:

S.No.	STP (Phytorid Technology)	Capacity	Operational Performance	Timeline
01	STP-01	1.50 MLD	OPERATIONAL	-
02	STP-02	1.0 MLD	OPERATIONAL	-
03	STP-04	2.0 MLD	OPERATIONAL	-
04	STP-05	1.50 MLD	UNDER ELECTRICAL MAINTENANCE	Will be functional shortly
05	STP-06	2.0 MLD	UNDER PROCESS OF OPERATIONALIZATION	Steps being taken
06	STP-07	1.0 MLD	UNDER PROCESS OF OPERATIONALIZATION	Steps being taken
07	STP-08	1.0 MLD	UNDER PROCESS OF OPERATIONALIZATION	Steps being taken



15. That all STPs under the project are based upon Phytorid Technology and upon full operationalization are designed to collectively treat approximately 10 MLD of sewage generated within the project area.
16. That regular joint inspection have been undertaken by the concerned agencies and various field-level measures have been initiated for improvement of river conditions. Ranchi Municipal Corporation has undertaken measures for prevention of entry of solid waste into the river system through installation of screens at identified locations and has also been carrying out river cleaning activities from time to time.
17. That JUIDCO has been extending all necessary technical assistance and support for restoration, operationalization and handover of the project assets and continues to coordinate with Ranchi Municipal Corporation and the Urban Development & Housing Department for effective utilization of the infrastructure created under the project.
18. That the issues raised in the present Original Application are receiving active attention of the concerned authorities and various corrective and restorative measures are being undertaken in a coordinated manner for ensuring the objectives of river rejuvenation, environmental protection and effective sewage treatment.
19. That JUIDCO remains committed to extending all necessary cooperation and assistance to the concerned authorities for successful implementation, operation and sustainability of the Harmu River Rejuvenation Project.



20. That in view of the aforesaid facts and circumstances, it is respectfully submitted that JUIDCO has not committed any willful default or inaction as alleged by the Petitioner. JUIDCO remains fully committed to its obligations towards environmental protection and the rejuvenation of Harmu River and will continue to extend full cooperation to all concerned authorities and to this Hon'ble Tribunal.

PRAYER

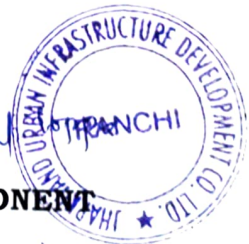
In view of the above-stated facts, JUIDCO, Respondent No. 5, most respectfully prays that this Hon'ble Tribunal may be pleased to:

- a) Take the present Counter Affidavit on record;
- b) Accept the submissions made on behalf of Respondent No. 5 and be pleased to dismiss the allegations made against Respondent No. 5 as being devoid of merit;
- c) Pass such further order(s) or direction(s) as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the present case and in the interest of justice.



NOTARY PUBLIC RANCHI

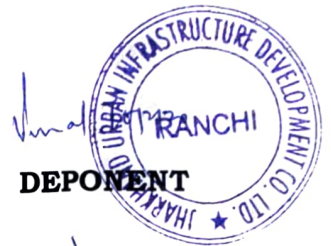
DEPONENT

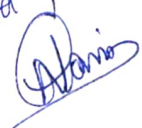


EC No. - 803/02
Signature Attested on
Identification of Lawyer

VERIFICATION

Verified at Ranchi on this 29th day of June, 2026, that the contents of the above Counter Affidavit are true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

**DEPONENT**

1
sd/-
 Adv

EC.NO.-803/02

Court of National Green Tribunal Eastern
~~IN THE HIGH COURT OF JHARKHAND~~ Bench
 AT RANCHI Kolkatta

VAKALATNAMA FOR THE O.P. no - 5
 O.A. NO. 155 /OF 2025, Kolkatta

Rajeev Kumar

....Petitioners/Appellants.

- v e r s u s -

State of Jharkhand for Respondents / Opp.Party.

know all men by these presents that by this Vakalatnama

I / we Vimal Toppo, S/o Zakarias Toppo, R/o Shubhi,
 Gunla, Jharkhand - 835206, currently posted as
 Deputy General Manager (Building) in JUIDCO Ltd.

Do here by

Appointed the Advocates noted below in the margin or any of them as my/our lawful Advocate in the above mentioned case for appearing in conducting and arguing the same, for depositing or withdrawing any money in connection therewith for putting in papers, petition etc. on my / our behalf for filling or taking back any document, or withdrawing suit or appeal with permission to institute fresh suit etc. and make compromise and for referring the case to arbitration and for doing all Act that be necessary to be done in connection with the said case I / We further say that any Act done by my/ our said Advocate or any one for them after accepting this Vakalatnama shall be considered as my/our true and lawful Act.

Mr. Rahul Dev Adv.

Mr. Ayush Parmar Adv.

Mr.

Mr.

To be above effect we execute the Vakalatnama.

Date :- 29th June /2026



- 2 -

Received this Vakalatnama from Executants / through the pairvikar of the executants and accepted the same on being satisfied.

1
Rahul Dev, Adv.
JH/595/17
Nanku, Ranchi
720980222

Ayush Parmar Adv.
Eno. JH 911 / 2024
Piska more, Ranchi
7970698936